

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-01/1590/2025/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Kamrup, Amingaon

Dated Guwahati, the 17th March, 2025

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Memo No. DJKA /1498/2025, dated. 05.03.2025

Sir,

With reference to the above, I am directed to inform you that Smti. Alisha Akhtar, Civil Judge (Jr. Div.), Rangia, Kamrup has been allowed to avail LTC for the block period of 2022-2024 (by way of carry forward) to travel from Guwahati to Kashmir and return w.e.f. 05.05.2025 till 12.05.2025 along with her husband, Shri Samsul Alam Hussain (to be married on 20th April, 2025), subject to fulfilling the criteria of dependent family member, by the shortest possible route, as per existing Rules.

Further, She has also been allowed to draw an advance payment of 80% towards her proposed LTC for the block period of 2022-2024.

Smti. Akhtar may be informed accordingly.

N.B.- Shri Samsul Alam Hussain is permitted to avail this LTC subject to the condition that he is legal husband of Smt. Alisha Akhtar during the period of journey.

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-01/1591-1594/2025/A. Dated 17th March, 2025.

Copy to:-

1. Smti. Alisha Akhtar, Civil Judge (Jr. Div.), Rangia, Kamrup
2. The Principal Accountant General (A&E), Assam, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. ✓ The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

CR 17/3/25
REGISTRAR (VIGILANCE)

17/03/25